

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.



O.A.No.874/92

Date of decision: 26.08.1993.

M.P.No.937/92

Smt. Narayani & Another Petitioners

versus

Union of India & Ors. Respondents

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

The Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Counsel for the applicants : Sh. V.P. Sharma

Counsel for the respondents : Sh. Shyam Moorjani

JUDGEMENT(ORAL)

(delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman)

This is an application seeking condonation of delay in filing this O.A.

The material averments in the application are these. The husband of applicant No.1 died on 21.7.1969 leaving behind the applicant No.2 also who was then only 5 years old. The applicant No.2 was born on 1.7.1963. An application seeking an appointment on compassionate ground was filed on 4.9.1982 which was rejected by an order dated 25.9.1982. Thereafter, the petitioner made a representation which too was disposed of some time in the year 1984. No satisfactory

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explanation has been offered as to why the petitioner was inactive from 1984 onwards. In fact, the applicant No.1 having become major in 1982, he should have agitated his rights soon thereafter. We, therefore, do not consider it appropriate to interfere in the matter. The application is accordingly rejected. Since we are refusing to condone the delay, the O.A. is dismissed as barred by limitation.

Even though this O.A. is being dismissed, we hope that the respondents who are bound by the law declared by the Supreme Court in the case of Suhsma Gosain vs. U.O.I. reported in 1989(4) SCC 468 shall act in accordance with those directions. We order accordingly.

No costs.

b.n.dh ✓
(B.N. Dhoundiyal)

Member(A)

skd
(S.K. Dhaon)

Vice-Chairman

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